

ITEM NO.810

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 10411/2017

(Arising out of impugned final judgment and order dated 12-12-2017 in CRLMB No. 2106/2017 passed by the High Court Of Delhi At New Delhi)

AWTAR SINGH & ORS.

Petitioners

VERSUS

SEBI

Respondent

Date : 05-01-2018 This matter was MENTIONED today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioners

Mr. Devvrat, Adv.

For Respondent

UPON hearing the counsel the Court made the following
O R D E R

On mentioning, the matter is taken on Board.

List the matter on 8.1.2018 before the appropriate Bench as per the roster.

(Deepak Guglani)
Court Master

(H.S. Parasher)
Assistant Registrar